

the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the adjournment motion to be moved by Shri B.D. Singh regarding killing of a senior Indian Police Service Officer near the Golden Temple, Amritsar on 25-4-1983.

The Motion was adopted.

SHRI ERA ANBARASU (Chengalpattu) : It is a customary practice of the people of Tamil Nadu to celebrate a festival, which is known as Chitra Purnami in Kannagi temple. The temple is situated on the borders of Kerala. This festival is being celebrated from time immemorial. The festival is going to take place today. The Kerala Government have issued orders to arrest all those people, who will enter the temple to take part in the festival. The Kerala Government is claiming ownership of this temple. In this I want the hon. Home Minister to intervene...

MR. SPEAKER : This is a State Subject. I am not going to interfere in State matters.

SHRI ERA ANBARASU : This is a very serious problem. The Government of Tamil Nadu has failed to protect the interests of the people. At least the Central Government should come forward to protect the interests of the people there.

SHRI SATISH AGARWAL (Jaipur) : Kindly do not dismiss it by simply saying that this is a State subject. A slight lapse on our part here may lead to some disturbance there. These are emotional issues. I do not know anything about this particular issue. But I would humbly submit that this is a serious matter and the Government should take serious note of this, and see that the situation does not get out of hand.

DR. SUBRAMANIAM SWAMY (Bombay North East) : When two States are involved, the Centre should intervene.

MR. SPEAKER : They will take note of it.

SHRI SATYASADHAN CHAKRABORTY : God is under dispute. Who will decide ?

12.12. hrs

PAPERS LAID ON THE TABLE

Annual Report on the activities of Coal Mines Labour Welfare Organisation, Dhanbad for 1981-82 and Statement for delay

THE MINISTER OF ENERGY

(SHRI P. SHIV SHANKAR) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1981-82.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6453/83].

Chitpore Golabari Co. Ltd., Clive Row Investment Holding Co. Ltd. and Andrew Yule and Co. Ltd. (Amalgamation) Order, 1983.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of my senior colleague, Shri Jagannath Kaushal, I beg to lay on the Table a copy of the Chitpore Golabari Company Limited, Clive Row Investment Holding Company Limited and Andrew Yule and Company Limited (Amalgamation) Order, 1983 (Hindi and English versions) published in Notifications No. S.O. 270(E) in Gazette of India dated the 31st March, 1983 under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-6454/83].